

STATEMENT

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| 1. Rohini | 2. Narela |
| 3. Bindapur | 4. Janakpuri |
| 5. Dwarka | 6. Nasirpur |
| 7. Madipur | 8. Hastal |
| 9. Lawrance Road | 10. Pul Pahladpur |
| 11. Mayapuri | 12. Paschim Vihar |
| 13. Vasant Kunj | 14. Kalkaji |
| 15. Sidharth Enclave | 16. Rajouri Garden |
| 17. Shalimar Bagh | 18. Motia Khan |
| 19. Sarai Khalil | 20. Pitampura |
| 21. Jahangirpuri | 22. Madanpur Khadar |
| 23. Jasola | 24. East of Loni Road |
| 25. Jafrabad. | 26. Mansarovar Park |
| 27. Nand Nagri | 28. Jhilmil |
| 29. Dilshad Garden | 30. Trilokpuri |
| 31. Mayur Vihar | 32. Kondli Gharoli |
| 33. Ashok Vihar | 34. Jai Dev Park |
| 35. Vikaspuri | 36. Hari Nagar |
| 37. Chilla Village | 38. Khirki |
| 39. Dakshin Puri | 40. Sarita Vihar |
| 41. Badarpur | 42. Toda Pur |
| 43. Posangipur | 44. Mangla Puri |
| 45. Kalu Sarai | 46. Adhchini |
| 47. Basant Gaon | 48. Panchsheel |
| 49. Peera Garhi | 50. Gazipur |
| 51. Raghbir Nagar | 52. Shastri Park |

Jawahar Rozgar Yojana-II

815 PROF RASA SINGH RAWAT Will the Minister of RURAL AREAS AND EMPLOYMENT be pleased to state

(a) the reasons for stopping grants to the States under Jawahar Rozgar Yojana-II stream,

(b) the exact date when the grants was stopped,

(c) whether requests regarding revival of Jawahar Rozgar Yojana-II stream have been received from State Government; and

(d) if so, the details thereof and action taken thereon?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL AREAS AND EMPLOYMENT (SHRI CHANDRADEO PRASAD VARMA) (a) and (b) The Jawahar Rozgar Yojana (JRY)-II stream has been merged with the Employment Assurance Scheme (EAS) from 1.1 1996 and uncovered blocks of JRY-II stream districts has been covered under the EAS

(c) No, Sir

(d) Does not arise.

Construction and Development Work in Constituencies

816. SHRI THAWAR CHAND GEHLOT : Will the Minister of PLANNING AND PROGRAMME IMPLEMENTATION be pleased to State :

(a) Whether Members of Parliament have been authorised to carry out construction and developmental works in their respective constituencies by making recommendations under the Member of Parliament Local Area Development Scheme (MPLADS);

(b) whether the administration has ordered for suspending such developmental works recommended and approved under the above authority of the Members of Parliament during the period from January, 96 to May' 96;

(c) if so, since when and the reasons therefor;

(d) whether the authority of the Members of Parliament for making recommendations for conducting works has also been withdrawn;

(e) if so, since when and the reasons therefor;

(f) whether the Government propose to restore the said scheme soon for the newly elected Members of Parliament; and

(g) if not, the reasons therefor?

THE MINISTER OF STATE OF THE MINISTRY OF PLANNING AND PROGRAMME IMPLEMENTATION AND MINISTER OF STATE OF THE MINISTRY OF SCIENCE AND TECHNOLOGY (SHRI YOGINDER K ALAGH) (a) Under the Member of Parliament Local Area Development Scheme (MPLADS), each Member of Parliament (MP) has the choice to suggest to the District Collector works to the tune of Rs. one crore per year to be taken up in his/her constituency/chosen district as per the guidelines of the scheme Based on the recommendations made by the MP, the works are to be got implemented by the concerned Collector through Government agencies by following established procedures.

(b) and (c). No instructions suspending the works under the scheme from January, 1996 onwards had been issued However, instructions were issued to all the Collectors, who were advised not to take up the execution of new works from 19th March, 1996 onwards because of the following reasons :

(i) The Model Code of Conduct for elections came into force with effect from 19.3.1996.

(ii) In the Writ Petition Number 8200 of 1996 filed by Shri K.V.S. Murthy, the Andhra Pradesh High Court had directed the Election Commission to issue necessary instructions forthwith to restrain all the MPs both Lok